

**GOVERNMENT OF INDIA  
PRIME MINISTER  
LOK SABHA**

UNSTARRED QUESTION NO:3516  
ANSWERED ON:29.07.2009  
LEGAL FRAMEWORK FOR RAW  
Tewari Shri Manish

**Will the Minister of PRIME MINISTER be pleased to state:**

- (a) the law/statute which gives the Research & Analysis Wing (RAW) the powers/authority to discharge its functions/mandate efficaciously and efficiently;
- (b) whether the Government proposes to provide a legal framework in the form of a clearly conceptualized law to enable the RAW to function effectively and with a degree of transparency;
- (c) if so, the details thereof;
- (d) the time by which the Government plans to introduce a legislation providing for legal framework for the functioning of the organization;
- (e) if not, the reasons therefor;
- (f) whether the Government also proposes to constitute a Committee on the lines of an Intelligence Select Committee of the U.S. Congress to monitor the services of the organization;
- (g) if so, the details thereof and the action taken by the Government in this regard; and
- (h) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN)

- (a) RAW was established in 1968 and functions under the Cabinet Secretariat. There is no separate/specific statute governing the functions/mandate of the R&AW. However, in 2000 following the report of the Task Force on Intelligence Apparatus, which examined the entire intelligence system in the country, a formal Charter listing the scope and mandate of the RAW was formally approved by the Government of India.
- (b) The Charter clearly lays down the role and the responsibilities of the R&AW which would enable the Organization to function effectively.
- (c, d & e) Does not arise.
- (f) No such proposal is under consideration.
- (g & h) Does not arise.